

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Adj to 9.1.04
For Admision.

For admision

QAS 16.1.04

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N.1.04

Order dated 16.1.2004

Heard Shri P.V.Ramdas, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel appearing on behalf of the Respondents and perused the materials placed on record.

Shorn of unnecessary details, it would suffice to note that the applicant claiming to be senior to some other similarly situated employees in the hierarchy (who are drawing the higher pay than him) has approached this Tribunal for redressal of his grievances.

Respondents have filed their counter opposing the prayer of the applicant, to which the applicant has also filed rejoinder.

The issue at hand was the subject matter of challenge before this Tribunal in O.A.Nos. 125 & 126 of 2001 (disposed of on 09.09.2003). The Tribunal after taking into consideration all the facts and circumstances disposed of the O.A. in the following terms.

" For the foregoing, we dispose of both the Original Applications leaving liberty to the applicants to ventilate their grievances, if any, individually before their authorities stating clearly as to which of their juniors have been drawing higher pay than them (applicant etc.). In the vent the applicants make representations as aforesaid, the authorities concerned will be well-advised to examine the grievances within the four corners of rules/instructions in order to set the matter at rest for all times to come".

In this view of the matter, leaving liberty to the applicant to represent the matter before the competent authority clearly setting out his grievance (as observed & quoted

above) and in the event such a representation is filed by the applicant, the Respondents will be well-advised to examine the matter within the four corners of rules/instruction on the subject with a view to set the matter at rest for all times to come.

The O.A. is disposed of as above. No costs.

John
VICE-CHAIRMAN 161

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MEMBER (JUDICIAL)

*Colossal court
must be dissolved
against me
Boehner*

*1
2014*

*12/20/14
S.S.J.*